GOVERNMENT OF INDIA MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

RAJYA SABHA UNSTARRED QUESTION NO. 1230 TO BE ANSWERED ON 10.03.2025

RESOLUTION THROUGH MSE FACILITATION COUNCILS (MSEFCs)

1230. SMT. RENUKA CHOWDHURY:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) the number of cases of delayed payments that have been filed with the MSE Facilitation Councils (MSEFCs) in 2024, and those that have been resolved;
- (b) the total number of pending cases with MSEFCs till date, and the average time taken for their resolution;
- (c) the total value of payments recovered through MSEFCs in 2024, and;
- (d) whether there is any plan to increase the number of MSE Facilitation Councils to manage the growing number of payments dispute cases, if so, the details thereof?

ANSWER

MINISTER OF STATE FOR MICRO, SMALL AND MEDIUM ENTERPRISES (SUSHRI SHOBHA KARANDLAJE)

(a) to (d): Micro and Small Enterprises (MSEs) can file applications in Micro and Small Enterprise Facilitation Councils (MSEFCs) for delayed payments. After the application is admitted by the MSEFCs, it becomes a case for adjudication.

The number of cases filed with the MSEFCs from 01.04.2023 to 31.03.2024 is 44,884 and out of these filed cases, 18,901 cases have been resolved which is 42.11%. As per SAMADHAAN Portal, a number of 96,943 cases have been filed with MSEFCs, since launch of the Portal on 30.10.2017 and upto 04.03.2025. MSEFCs settled the claims of Rs.599.66 crore from 01.04.2023 to 31.03.2024. The number of MSEFCs in states has been increased from 79 in 2019-20 to 161 as of now.
